

**GOVERNMENT OF MEGHALAYA
LAW (A) DEPARTMENT.**

**NOTIFICATION
(ORDERS BY THE GOVERNOR)**

Dated Shillong, the 23rd June, 2023.

No. LJ (A) 84/2021/67 - In exercise of powers conferred under sub - section (1) of Section 32 of the Protection of Children from Sexual Offences Act, 2012, the Governor of Meghalaya is pleased to appoint Shri S. Chakravarty, Advocate as the Special Public Prosecutor (POCSO) in Spl Session No. 222/2020, G.R. Case. No. 138/2019 U/S 5(1)/6 and 16/17 POCSO Act titled State -vrs- Shri Mebadahun Shadap and others in West Jaintia Hills, Jowai with immediate effect and until further orders.

Sd/-
(C.V.D. Diengdoh)
Secretary to the Govt. of Meghalaya,
Law Department.

Memo No. LJ (A) 84/2021/67-A,

Dated Shillong, the 23rd June, 2023.

Copy forwarded to:-

1. The Registrar General, High Court of Meghalaya, Shillong.
2. The Advocate General, Meghalaya, High Court of Meghalaya, Shillong -793001.
3. The Director General of Police, Meghalaya, Shillong
4. The Deputy Commissioner, West Jaintia Hills, Jowai.
5. The District & Session Judges, West Jaintia Hills, Jowai.
6. The Superintendent of Police, West Jaintia Hills, Jowai.
7. The Accountant General (A &E), Meghalaya, Shillong- 793001.
8. Shri S. Chakravarty, Advocate. Charge report of assuming charge as Special Public Prosecutor along with contact No. should also be furnished to this Department.
9. The Secretary, Jowai Bar Association, Jowai.
10. The Treasury Officer, Jowai Treasury, Jowai.
11. Law (B) Department.
- ✓ 12. DEO, Law Department.
13. Guard file.

By order etc.,


Deputy Secretary to the Govt. of Meghalaya,
Law (A) Department.